BEFORE

THE HON'BLE MR JUSTICE SR SEN

03.06.2015

Heard Mr MF Qureshi, learned counsel for the petitioner who submits that the petitioner intends to settle the matter and that they are trying to compromise out of Court.

Counsel for the Union of India, is not available. However his junior is present in the Court.

List the matter after two week for compromise if any or otherwise hearing.

JUDGE

dr

BEFORE

THE HON'BLE MR JUSTICE SR SEN

03.06.2015

Heard Mr GS Massar, learned senior counsel assisted by Mr JM Thangkhiew, learned counsel for the petitioner who submits that he is not ready with the case today and needs two weeks' time to prepare the case.

Learned counsel for the State Mr R Gurung, has no objection.

List the matter after two weeks for hearing.

JUDGE

dr

BEFORE

THE HON'BLE MR JUSTICE SR SEN

03.06.2015

Heard Ms S Pde, learned counsel for the petitioner who submits that she is going to file rejoinder affidavit in the course of the day.

Mr R Gurung, learned State counsel, submits that he has already filed counter affidavit.

List the matter after a week for rejoinder affidavit and further order.

JUDGE

dr